

FIR No. 435/20
PS Krishna Nagar
State Vs. Unknown
20.10.2020

Present Ld. APP for the State.
None for applicant.

The present application for release of vehicle bearing No. **DL-7SBS-6221** on Superdari has been filed by the applicant.

Reply has been filed under the signature of **IO ASI Ranjeet Singh** wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of the IO, oral arguments of applicant are dispensed with.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:

"Vehicles"

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the rightful owner subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be given dasti to the applicant and be also sent to the SHO

PS concerned for compliance.


(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/20.10.2020

State Vs. Not know
FIR No. 275/2020
PS PIA

20.10.2020

Present : Ld. APP for the State.

None for applicant.

Applicant has moved an application for release of documents i.e.
RC, insurance, pollution, fitness etc. of abovesaid vehicle.

Reply of the IO perused.

The abovesaid documents be released to the rightful owner if the
same are not required by the IO for investigation. Further photocopy of the
said documents countersigned by the rightful owner be retained by the IO.

Copy of this order be given dasti to the applicant.

Order be uploaded to the Delhi District courts Website.


(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/20.10.2020

State vs. Waseem
File No. 100/20
Shakarpur

19.10.2020

Fresh application for seeking bail to the accused, moved on behalf of the accused, through email.

Present: Ld. APP for the State.

None for applicant.

IO/SHO PS concerned to file reply for 20.10.2020

(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 19.10.2020

20/10/20

Dv: Ld. APP for state

None for applicant

Reply of- Do read. In view of reply, appl. is
disposed off as dismissed.


MM-5 (East)

20.10.2020

Present : Ld. APP for the State.

None for applicant in person.

The present application for release of mobile phone Redmi-5, MD-1 Samsung-M20, on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Munna Lal wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner**.

In view of the no objection of the IO, oral arguments of applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance. Order be uploaded to the Delhi District Courts Website.

(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/20.10.2020

20.10.2020

Present : Ld. APP for the State.

None for applicant in person.

The present application for release of mobile phone Samsung-M20, on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Jitender wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner**.

In view of the no objection of the IO, oral arguments of applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance. Order be uploaded to the Delhi District Courts Website.


(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/20.10.2020

State Vs. Siddarth Garg
FIR No: 56/2019
PS: Krishna Nagar
U/s: 498A/406/34 IPC

16.10.2020.

Fresh application on behalf of applicant/complainant for seeking status report, received by way of email

Present: Ld. APP for the State.

None for applicant.

Let status report be called from the IO/SHO PS concerned for 20.10.2020.

(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 16.10.2020

20/10/20

Pr: None for applicant.

Appl. received. Status report recd. Copy be supplied to the applicant.

Appl. stands disposed off.

MM-5(East)

FIR No. 444/2020
State vs. Unknown
PS Krishna Nagar
U/s 356/379/411 IPC
20.10.2020

Present : Ld. APP for the State.

Applicant with counsel.

The present application for release of mobile phone Oppo A31 on Superdari has been filed by the applicant.

Reply has been filed under the signature of IO SI Naresh Kumar Sharma wherein it is submitted that there is no objection for the release of the mobile phone to the rightful owner. However, it is noted that as per reply of the IO, the FIR number is 444/20.

Heard.

In these circumstances the aforesaid mobile phone be released to the rightful owner subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the applicant, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be given dasti to the applicant and be also sent to the SHO PS concerned for compliance. Order be also uploaded to the Delhi District Courts Website.

(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/20.10.2020

Received
[Signature]

State vs. Sunil
DD No. 114 A
PS Krishna Nagar

20.10.2020

Fresh application for release of jamatalashi received through email.

Present : Ld. APP for the State.

None for applicant.

IO/ SHO PS concerned to file reply on 26.10.2020.


(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/20.10.2020

State vs. Sakir Ali
FIR No. 188/2019
PS Shakarpur

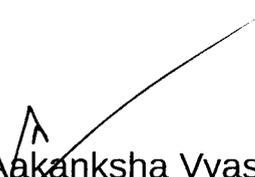
20.10.2020

Fresh application for surrender cum bail on behalf of accused, received through email.

Present : Ld. APP for the State.

None for applicant.

IO/ SHO PS concerned to file reply on 26.10.2020.


(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/20.10.2020

State vs. Avdhesh Kumar
FIR No. 035967/19
PS Shakarpur

20.10.2020

Fresh application for grant of bail to the accused, received through email.

Present : Ld. APP for the State.

None for applicant.

IO/ SHO PS concerned to file reply on 26.10.2020.


(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/20.10.2020

State vs. Gillin
FIR No. 148/19
PS Shakarpur

20.10.2020

Fresh application for grant of bail to the accused, received through email.

Present : Ld. APP for the State.

None for applicant.

IO/ SHO PS concerned to file reply on 26.10.2020.


(Akanksha Vyas)
MM-05 (East) KKD Court
Delhi/20.10.2020

State vs. Rashid @ Ansh
FIR No. 443/20
PS Shakarpur

20.10.2020

Fresh application for releasing the mobile phone , on superdari,
received through email.

Present : Ld. APP for the State.

None for applicant.

IO/ SHO PS concerned to file reply on 27.10.2020.


(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/20.10.2020

State vs. Mukul Arya
FIR No. 367/20
PS Shakarpur

20.10.2020

Fresh application for grant of bail of the accused received, through email.

Present : Ld. APP for the State.

None for applicant.

IO/ SHO PS concerned to file reply on 26.10.2020.


(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/20.10.2020

State vs.
E-FIR No. 033421/19
PS Krishna Nagar

20.10.2020

Fresh application for grant of bail to the accused, received through email.

Present : Ld. APP for the State.

None for applicant.

IO/ SHO PS concerned to file reply on 26.10.2020.


(Akanksha Vyas)
MM-05 (East) KKD Court
Delhi/20.10.2020

State vs. Unknown
FIR No. 463/20
PS Krishna Nagar

20.10.2020

Fresh application for releasing the mobile phone received through email.

Present : Ld. APP for the State.

None for applicant.

IO/ SHO PS concerned to file reply on 27.10.2020.

(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/20.10.2020

State vs. Unknown
e-FIR No. 019343/19
PS Krishna Nagar

20.10.2020

Fresh application for releasing of vehicle, on superdari received through email.

Present : Ld. APP for the State.

None for applicant.

IO/ SHO PS concerned to file reply on 27.10.2020.


(Akanksha Vyas)
MM-05 (East) KKD Court
Delhi/20.10.2020